CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 136/MP/2014

Subject : Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003

and Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Open Access in inter-State Transmission

and related matters) Regulations, 2009.

Date of hearing : 31.10.2014

Coram : Shri Gireesh B. Pradhan, Chairperson

Shri M.Deena Dayalan, Member

Shri A.K. Singhal, Member Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Corporate Power Limited

National Load Despatch Centre

Parties present : Ms. Seema Gupta, PGCIL

Shri A.M.Pagvi, PGCIL Shri S.S.Barpanda, NLDC

Record of Proceedings

The representative of the petitioner submitted that no reply has been filed the respondents despite notice and requested to direct the respondents to file their replies.

- 2. The Commission directed the respondents to file their replies by 14.11.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 21.11.2014.
- 3. The Commission directed the petitioner to file the following information on affidavit on or before 18.11.2014:
 - (a) Whether 2 months Bank Guarantee as required under Central Electricity Regulatory Commission (Grant of Connectivity, Long term and medium term open access in inter-State transmission and related matters) Regulations, 2009 (Connectivity Regulations) prior to effective date of MTOA was furnished by the Corporate Power Limited.

- (b) Why MTOA was made effective without appropriate LC in place as per the Connectivity Regulations.
- (c) Whether requisite notice with regard to default of DIC and Dispute resolution mechanism has been served to Corporate Power Limited in terms of clauses 18.2,16.2 and 16.4 of the TSA.
- 4. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with.
- 5. The petition shall be listed for hearing on 27.11.2014 on admission.

By order of the Commission

Sd/-(T. Rout) Chief (Law)